FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
RAISEN MARKETING PRIVATE LIMITED
OPERATING IN BUSINESS OF TRADING AND RETAIL SALE OF ALCOHOLIC BEVERAGES
AT
LOCATION: BHOPAL, DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. NO.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Raisen Marketing Private Limited** PAN: **AAFCR7050R** CIN: U52209MP2012PTC027630
2.	Address of the registered office	G-II, 119A, Gulmohar Colony, Bhopal, Madhya Pradesh, India, 462039
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	No assets have been identified based on information currently available with the Resolution Professional.
5.	Installed capacity of main products/ services	The Corporate Debtor was engaged in trading and retail sale of alcoholic beverages. Details of installed capacity are not available due to non-availability of records and non-cooperation of the suspended management.
6.	Quantity and value of main products/ services sold in last financial year	As per available financial information, revenue from operations for FY 2024–25 is reported as Nil. The same has not been independently verified due to limited access to books and records.
7.	Number of employees/ workmen	No employees/workmen have been identified based on available information.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Relevant documents including financial statements (to the extent available) and list of creditors may be obtained by sending a request to: cirp.raisenmarketing@gmail.com List of creditors is also available at: https://ibbi.gov.in/claims/inner-process/U52209MP2012PTC027630

		Information is being shared on a best-effort basis and may be limited due to non-availability of records and non-cooperation from the suspended management.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Detailed eligibility criteria under Section 25(2)(h) of the Code are provided in the EOI document, which can be obtained via email request at cirp.raisenmarketing@gmail.com.
10.	Last date for receipt of expression of interest	14/04/2026
11.	Date of issue of provisional list of prospective resolution applicants	24/04/2026
12.	Last date for submission of objections to provisional list	29/04/2026
13.	Date of issue of final list of prospective resolution applicants	09/05/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14/05/2026
15.	Last date for submission of resolution plans	13/06/2026
16.	Process email id to submit Expression of Interest	cirp.raisenmarketing@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The MSME registration status of the Corporate Debtor is not available with the Resolution Professional.

Sd/-
Amrish Kumar Chourasia
Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N00843/2019-2020/12687
Regd. Add: 102,Vyanktesh Vihar, Near Aradhana Nagar, Chota Bangada, Indore, Madhya Pradesh
AFA valid till: 31/12/2026
For Raisen Marketing Private Limited – Under CIRP

Date: 30/03/2026
Place: Indore

IN SYNC WITH DOHA WORK PROGRAMME

India Pushes Core Farm Issues, Standalone Outcomes at WTO

Says any new approach should be consistent with existing mandates, not dilute them

Our Bureau

New Delhi: India Sunday emphasised the mandated issues of Permanent Solution on Public Stockholding (PSH), Special Safeguard Mechanism (SSM) and cotton, and outcomes on broader long-term reforms, insisting on the need to preserve the development dimension of the Doha Work Programme.

In its declaration at the World Trade Organization (WTO) during its ongoing 14 Ministerial Conference in Cameroon, New Delhi said these issues be taken up "on a standalone basis and shall not be made contingent upon progress in other areas."

"Special and Differential Treatment for developing countries is preserved and strengthened... any possible new approach shall be consistent with existing mandates and not dilute or replace them," India said.

March 29 is the last day of the four-day MC14 and the ministerial was to be concluded at noon, which then got extended to 1.30 pm local time.

Affirming the importance of agriculture for food security, livelihood security, and rural development, particularly for developing and least-developed countries, New Delhi committed to continue negotiations in the Committee on Agriculture in Special Session on the basis of existing mandates, "with a view to achieving balanced and development-oriented outcomes".

It also proposed to establish a time-bound pathway to deliver outcomes on mandated issues no later than MC15, and address structural imbalances in domestic support, including elimination of Final Bound Aggregate Measurement of Support (FBTAMS) entitlements to create a level playing field.

Commerce and industry minister Piyush Goyal (R) with European Commissioner for trade and economic security, Maroš Šefčovič in Cameroon, on Saturday - ANI

WORK PLAN ON WTO REFORMS

India, Oman and South Africa Sunday proposed a post-MC14 Work Plan covering issues of decision-making, development and special and differential treatment (S&DT) and Level Playing Field issues at the World Trade Organization (WTO).

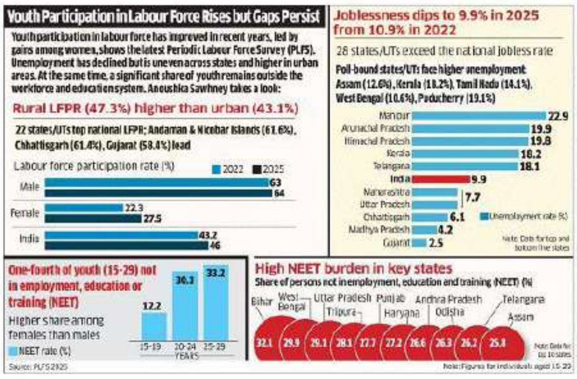
In the draft Yaounde Ministerial Declaration on WTO Reform, they proposed that consultations on dispute settlement reform, under the auspices of the Dispute Settlement Body (DSB), should continue following MC14 and should report to the General Council as per the aforementioned indicative timelines and checkpoints.

These timelines pertain to work resuming in April 2026, progress reports to the General Council to be provided in July and December 2026 and 2027, with senior officials participating as necessary.

"Ministers will conduct a midway review ahead of MC15. The first phase of post-MC14 work will include a stocktaking across identified areas to establish a shared factual baseline. The mid-term review will assess whether outputs are balanced across all areas and whether the process has been conducted in accordance with the principles set out above," the three countries said as the MC14 of the WTO is about to conclude.

They acknowledged that the WTO faces challenges that require necessary reform.

"While we hold differing views on the challenges and solutions, we commit to work urgently and in good faith following MC14 to advance reforms, recalling the progress and outcomes of MC12 and MC13," the said.



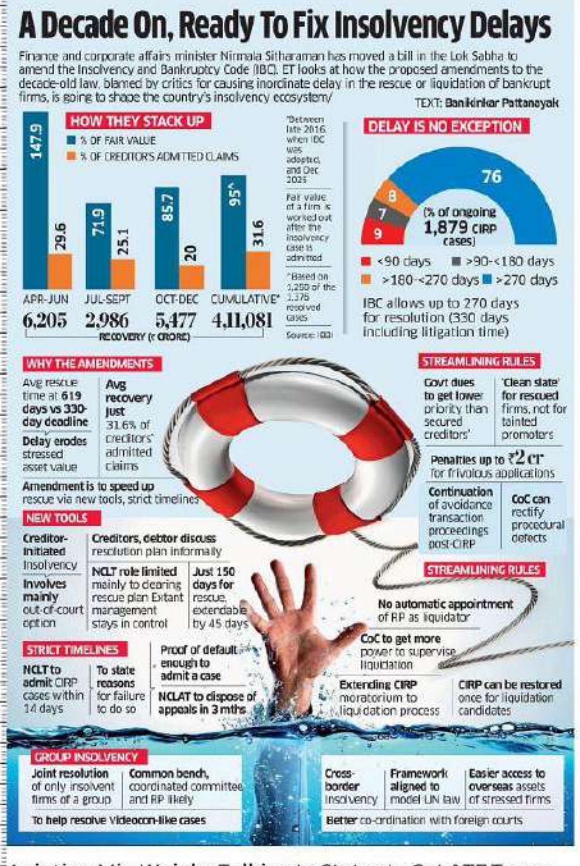
W Asia: CII Backs Govt Effort, Sets 12-pt Agenda

New Delhi: Industry body CII on Sunday commended the government for its "swift, coordinated and well-calibrated response" to the disruptions arising from the West Asia crisis, and laid out a 12-point agenda for India Inc to complement these efforts.

CII Director General Chandrajit Banerjee said while the policy response has mitigated immediate risks, the evolving situation requires continued coordination between the government and industry. "The policy approach has correctly focused on maintaining production continuity and supporting viable enterprises," Banerjee noted.

"The next phase requires industry to build on this foundation with practical and responsible actions," he said.

Banerjee emphasised that the government's response has been timely, measured and reassuring. It reflects a whole of government approach that has focused on keeping supply chains functional, supporting exporters, protecting households and maintaining macroeconomic stability. Industry deeply appreciates both the intent and the execution.



LAW MINISTRY TO VET, NOTIFICATION SOON

Rules Finalised, Rollout of Labour Codes Set for April Implementation

To enable social security for unorganised workers

Yogima Seth

New Delhi: The Centre has firmed up the rules under all four labour codes and could notify them shortly for implementation in April, officials said.

A senior government official told **ET** that the labour and employment ministry has finalised the rules and these will be notified soon after vetting by the law ministry. The four codes—the Code on Wages, the Code on Social Security, the Industrial Relations Code, and the Occupational Safety, Health and Working Conditions Code—have streamlined India's regulatory framework by consolidating 44 labour laws to 29 provisions. The government had notified the labour codes with effect from November 21, 2025, and had put out the draft rules across the 4 codes in public domain for consultation as mandated by law.

Views were received till January, after which they were considered by the ministry to finalise the rules in the central sphere.

The rules, once notified, will pave the way for social security for unorganised workers, including gig and platform workers, mandatory annual health check-up for workers above 40 years, statutory minimum wages for all and unemployment benefits, etc.

The government will immediately set up a social security fund to extend comprehensive social security coverage to 400 million unorganised workers, including gig and platform workers, extending benefits such as health care, pension and provident fund. The enterprises, on the other hand, will get the benefit of single registration, single licence and single return, resulting in substantial reduction of compliance cost and disputes.

Govt to set up a social security fund to extend coverage to 400 million unorganised workers

Under the codes, the government has simplified the entire process of compliance while enhancing the accountability of employers to ensure effective implementation of the new framework.

Aviation Min Weighs Talking to States to Cut ATF Taxes

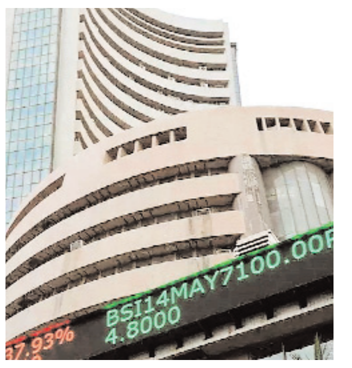
New Delhi: The civil aviation ministry is exploring multiple options to minimise the impact of the West Asia conflict on airlines, including engaging with state governments to cut taxes on jet fuel.

Indian airlines' operational costs are spiralling due to surging oil prices and airspace curbs in the wake of West Asia turmoil, involving the US, Israel and Iran, which began on February 28.

टॉप 10 कंपनियों में से सात का मार्केट कैप 1.75 लाख करोड़ रुपए तक घटा

■ रिलायंस इंडस्ट्रीज को सर्वाधिक 89,720 करोड़ का नुकसान
■ सेंसेक्स और निफ्टी में 1.27 प्रतिशत की गिरावट दर्ज की गई

● मुंबई / राज न्यूज नेटवर्क



पिछले हफ्ते के दौरान सेंसेक्स की 10 सबसे बड़ी कंपनियों में से सात के बाजार पूंजीकरण (मार्केट कैप) में 1.75 लाख करोड़ रुपये की गिरावट आई है। इन 7 कंपनियों में से सबसे ज्यादा नुकसान रिलायंस इंडस्ट्रीज को हुआ है।

पिछले सप्ताह बीएसई का 30 शेयरों वाला सेंसेक्स 949.74 अंक या 1.27 प्रतिशत नीचे आया, जबकि नेशनल स्टॉक एक्सचेंज का निफ्टी 294.9 अंक या 1.27 प्रतिशत के नुकसान में रहा। रिलायंस इंडस्ट्रीज का बाजार मूल्यांकन 89,720.3 करोड़ रुपये घटकर 18,24,515.62 करोड़ रुपये रह गया। एचडीएफसी बैंक की बाजार हैसियत 37,248.59 करोड़ रुपये घटकर 11,64,018.69 करोड़ रुपये रह गई। भारतीय स्टेट बैंक (एसबीआई) के बाजार पूंजीकरण में 35,399.42 करोड़ रुपये की गिरावट आई और यह 9,41,569.15 करोड़ पर आ गया। आईसीआईसीआई बैंक का मूल्यांकन 8,121.76 करोड़ रुपये घटकर 8,83,551.30 करोड़ रुपये रह गया और भारती एयरटेल की बाजार हैसियत 2,480.42 करोड़ रुपये घटकर 10,50,413.33 करोड़ रुपये पर आ गई। टाटा कंसल्टेंसी सर्विसेज (टीसीएस) का मूल्यांकन 271.35 करोड़ रुपये घटकर 8,64,668.65 करोड़ रुपये पर आ गया। लार्सन एंड टुब्रो का बाजार मूल्यांकन 18,051.68 करोड़ रुपये बढ़कर 4,90,536.19 करोड़ रुपये हो गया।

युद्ध और घरेलू आंकड़ों से तय होगी बाजार की दिशा

घरेलू शेयर बाजारों में पिछले कुछ सप्ताह से जारी गिरावट के बीच आने वाले सप्ताह में एक बार फिर निवेशकों की नजर ईरान युद्ध की स्थिति पर रहेगी। इसके अलावा, आने वाले सप्ताह में कुछ प्रमुख आंकड़े भी आने वाले हैं। सोमवार 30 मार्च को फरवरी के औद्योगिक उत्पादन के आंकड़े जारी होना है। पश्चिम एशिया संकट शुरू होने के बाद की तस्वीर बताने वाला मार्च का पहला वृहत आंकड़ा विनिर्माण पीएमआई का होगा जो 2 अप्रैल को जारी होगा। वाहनों की बिक्री के कंपनियों के अलग-अलग आंकड़े भी 1 और 2 अप्रैल को जारी किये जायेंगे। इन सभी कारकों का असर शेयर बाजारों पर दिखेगा।

एफपीआई ने 1,00,000 करोड़ से ज्यादा की बिकवाली की

पश्चिम एशिया संकट और रुपये में जारी तेज गिरावट के कारण विदेशी पोर्टफोलियो निवेशकों (एफपीआई) ने मार्च में अब तक इक्विटी में 1.13 लाख करोड़ से अधिक की शुद्ध बिकवाली की है। शुद्ध बिकवाली उनके द्वारा लगायी गयी पूंजी और निकाली गयी पूंजी का अंतर है। केंद्रीय डिपॉजिटरी सेवा कंपनी सीडीएसएल के आंकड़ों के अनुसार, एफपीआई ने भारतीय बाजार में इक्विटी में अपना निवेश मार्च में 1,13,810 करोड़ रुपये घटाया है जिसका असर शेयर बाजारों पर साफ दिख रहा है। इससे पहले कभी एक ही महीने में इक्विटी में एफपीआई निवेश में एक लाख करोड़ रुपये से अधिक की गिरावट नहीं दर्ज की गयी है। मार्च में अब सिर्फ एक कारोबारी दिवस बचा है और यह नकारात्मक रिकॉर्ड बनना तय है। डेट में उनकी शुद्ध बिकवाली 9,687 करोड़ रुपये और म्यूचुअल फंड में 2,637 करोड़ रुपये रही। हाइब्रिड उपकरणों में उन्होंने कुल 1,852 करोड़ रुपये का शुद्ध निवेश किया। इक्विटी, डेट, म्यूचुअल फंड और हाइब्रिड उपकरण मिलाकर मार्च में अबतक भारतीय पूंजी बाजार में एफपीआई की कुल शुद्ध निकासी 1,24,281 करोड़ रुपये रही है और इस मामले में भी रिकॉर्ड टूटना तय है। कोरोना काल में मार्च 2020 के बाद यह पहला मौका है जब एफपीआई ने भारतीय पूंजी बाजार से एक लाख करोड़ रुपये से अधिक की शुद्ध निकासी की है।

लिखित पुष्टि के मिलने के बावजूद बोली पर पलट दिया गया फैसला

जेपी समूह की संपत्ति के मामले में अनिल अग्रवाल का दावा

● नई दिल्ली / राज न्यूज नेटवर्क

खनन उद्योग के दिग्गज कारोबारी अनिल अग्रवाल ने रविवार को दावा किया कि उनकी कंपनी वेदांता को जेपी समूह की संपत्ति की बोली जीतने की लिखित पुष्टि मिल गई थी, लेकिन बाद में यह फैसला बदल दिया गया। हालांकि, उन्होंने इसके कारणों पर विस्तार से कोई जानकारी नहीं दी।

अग्रवाल ने सोशल मीडिया पर कहा कि वेदांता को दिवालिया प्रक्रिया के तहत जयप्रकाश एसोसिएट्स लिमिटेड (जेएएल) को खरीदने के लिए सार्वजनिक रूप से सबसे ऊंची बोली लगाने वाला घोषित किया गया था। उन्होंने बताया कि उन्हें लिखित रूप में यह जानकारी दी गई थी कि उनकी कंपनी बोली जीत चुकी है, लेकिन कुछ दिन बाद यह निर्णय बदल दिया गया। जेपी समूह की इस प्रमुख कंपनी के लिए बोली में गौतम अदाणी का समूह ही दूसरा बड़ा दावेदार था। ऋणदाताओं की समिति (सीओसी) ने दोनों कंपनियों की बोलियों का मूल्यांकन किया और बाद में अदाणी समूह की बोली को मंजूरी के लिए राष्ट्रीय कंपनी विधि न्यायाधिकरण (एनसीएलटी) में भेज दिया। एनसीएलटी की इलाहाबाद पीठ ने अदाणी समूह की बोली को मंजूरी दे दी, जिसके खिलाफ वेदांता समूह ने राष्ट्रीय कंपनी विधि अपीलीय न्यायाधिकरण (एनसीएलएटी) में चुनौती दी है।

अगली सुनवाई 10 अप्रैल को

हाल ही में हुई सुनवाई में एनसीएलएटी ने एनसीएलटी के फैसले पर रोक लगाने से इनकार कर दिया और मामले की अगली सुनवाई 10 अप्रैल को तय की गई है। अग्रवाल ने कहा कि वह इस फैसले में बदलाव के कारणों पर ज्यादा कुछ नहीं कहना चाहते और यह मामला उचित मंच पर तय होगा। उन्होंने यह भी कहा कि यह मामला उन्हें जेपी समूह के संस्थापक जयप्रकाश गौड़ के साथ हुई बातचीत की याद दिलाता है, जिन्होंने इच्छा जताई थी कि उनकी संपत्ति सुरक्षित हाथों में जाए। उन्होंने कहा, ''हमें इस संपत्ति से कोई लगाव नहीं है। अगर यह हमें मिलती है तो यह ईश्वर की कृपा है, और अगर नहीं मिलती तो यह भी उसकी इच्छा है।''जयप्रकाश एसोसिएट्स लिमिटेड (जेएएल) को जून, 2024 में दिवालिया प्रक्रिया में शामिल किया गया था, क्योंकि कंपनी पर करीब 57,185 करोड़ रुपये का ऋण था।

सीओसी ने फैसले का किया बचाव

ऋणदाताओं की समिति (सीओसी) ने अपने फैसले का बचाव करते हुए कहा कि बोली का चयन केवल सबसे अधिक कीमत के आधार पर नहीं, बल्कि नकद भुगतान, व्यवहार्यता और समय पर क्रियान्वयन जैसे कई पहलुओं को ध्यान में रखकर किया जाता है। ऋणदाताओं की समिति ने अदाणी समूह की बोली को इसलिए प्राथमिकता दी क्योंकि इसमें करीब 6,000 करोड़ रुपये तुरंत भुगतान और दो साल में पूरा भुगतान करने का प्रस्ताव था, जबकि वेदांता की योजना में भुगतान की अवधि पांच साल तक थी। सीओसी ने वेदांता की संशोधित बोली को भी खारिज कर दिया, यह कहते हुए कि वह बोली प्रक्रिया बंद होने के बाद दी गई थी और उसे स्वीकार करने के लिए प्रक्रिया को फिर से शुरू करना पड़ता। एनसीएलटी ने 17 मार्च को अदाणी एंटरप्राइजेज की 14,535 करोड़ रुपये की बोली को मंजूरी दे दी थी।

इंडिगो 30 से अधिक नये मार्गों पर शुरू करेगी उड़ानें

नई दिल्ली, आरएनएन। देश की प्रमुख विमान सेवा प्रदाता कंपनी इंडिगो ने 29 मार्च से 23 अप्रैल के बीच नवी मुंबई अंतर्राष्ट्रीय हवाई अड्डे से 30 से अधिक नये मार्गों पर उड़ानें शुरू करने की घोषणा की है। एयरलाइंस ने रविवार को बताया कि नये मार्गों में नवी मुंबई से आगरा, अयोध्या, बागडोगरा, बेलगांव, चंडीगढ़, दीव, कन्नूर, कोलकाता, पटना, राजकोट, श्रीनगर, वाराणसी और विशाखापत्तनम के लिए उड़ानें शामिल होंगी। इन उड़ानों के साथ नवी मुंबई से और नवी मुंबई के लिए इंडिगो की सप्ताह में 400 से अधिक उड़ानें हो जायेंगी। विमान सेवा कंपनी ने आज ही गुजरात के भावनगर और महाराष्ट्र के नवी मुंबई के बीच भी उड़ान शुरू की है। इस मार्ग पर एटीआर विमान का परिचालन किया जा रहा है।

दिल्ली-एनसीआर में आवास बिक्री 17 प्रतिशत तक घटी

जनवरी-मार्च में बिक्री16000 इकाई रही

● नई दिल्ली / राज न्यूज नेटवर्क

पश्चिम एशिया संघर्ष के कारण नकारात्मक धारणा के चलते जनवरी-मार्च की अवधि में दिल्ली-एनसीआर में घरों की बिक्री तिमाही आधार पर 17 प्रतिशत घटकर लगभग 16,000 इकाई रह गई। रियल एस्टेट क्षेत्र की परामर्श कंपनी एनारॉक ने यह जानकारी दी।

हालांकि, सालाना आधार पर मांग में 44 प्रतिशत की वृद्धि हुई, जिसका कारण पिछले साल का निचला आधार प्रभाव है। एनारॉक के अनुसार दिल्ली-एनसीआर में जनवरी-मार्च की मौजूदा अवधि के दौरान घरों की बिक्री 15,985 इकाई रही, जो इससे पिछली तिमाही के 19,250 इकाई की तुलना में 17 प्रतिशत कम है। दिल्ली-एनसीआर में बिक्री पिछले वर्ष की समान अवधि में 11,120 इकाई की तुलना में 44 प्रतिशत बढ़ी।

सात शहरों में बिक्री 9 प्रतिशत बढ़ी

एनारॉक के आंकड़ों के अनुसार, जनवरी-मार्च के दौरान शीर्ष सात शहरों में घरों की बिक्री सालाना आधार पर नौ प्रतिशत बढ़ी, जबकि पश्चिम एशिया संकट की वजह से बिक्री में सात प्रतिशत की गिरावट आई। तिमाही के दौरान इन सात शहरों में घरों की बिक्री बढ़कर 1,01,615 इकाई रही। एक साल पहले समान अवधि में यह आंकड़ा 93,280 इकाई का था। मूल्य के लिहाज से जनवरी-मार्च में घरों की बिक्री छह प्रतिशत बढ़कर 1.51 लाख करोड़ रुपये हो गई, जो एक साल पहले समान अवधि में 1.42 लाख करोड़ रुपये थी। सात प्रमुख शहरों में मुंबई महानगर क्षेत्र (एमएमआर), दिल्ली-एनसीआर, बेंगलुरु, हैदराबाद, पुणे, चेन्नई और कोलकाता आते हैं।

शेयर फ्रीज मामले में बीएसई की अपील खारिज

एनसीएलटी को दिवाला खातों से रोक हटाने का अधिकार

● नई दिल्ली / राज न्यूज नेटवर्क

राष्ट्रीय कंपनी विधि अपीलीय न्यायाधिकरण (एनसीएलएटी) ने बीएसई की उस अपील को खारिज कर दिया है जिसमें एक्सचेंज ने दिवाला समाधान और परिसमापन की प्रक्रिया के तहत आई कंपनियों के डीमैट खातों पर रोक हटाने के एनसीएलटी के अधिकार को चुनौती दी है।

एनसीएलएटी की दो सदस्यीय पीठ ने कहा कि राष्ट्रीय कंपनी विधि न्यायाधिकरण (एनसीएलटी) के पास दिवाला एवं ऋणशोधन अक्षमता संहिता (आईबीसी) की धारा 60 (5) के तहत दिवाला प्रक्रिया के तहत डीमैट खातों से रोक (फ्रीज) हटाने के आवेदन पर विचार करने का अधिकार है। बीएसई की दो याचिकाओं को खारिज करते हुए एनसीएलएटी ने कहा, ''इस अधिकार क्षेत्र का सही इस्तेमाल करते हुए ये आदेश पास किए गए हैं।'

कार्पोरेट देनदार खातों में बेचना चाहते थे शेयर

दोनों कॉरपोरेट देनदारों (कॉरपोरेट दिवाला समाधान प्रक्रिया का सामना कर रही कंपनियां) के समाधान पेशेवर/परिसमापक ने एनसीएलटी से संपर्क किया क्योंकि बीएसई ने डीमैट खातों से रोक हटाने से इनकार कर दिया था। कॉरपोरेट देनदार उन खातों में शेयर बेचना चाहते थे। एनसीएलटी की मुंबई पीठ ने 31 अक्टूबर, 2025 और 31 जुलाई, 2024 को समाधान पेशेवर की दो अपीलों पर दो अलग-अलग आदेश पारित करते हुए बीएसई को रोक हटाने का निर्देश दिया था।

इस सप्ताह कई कंपनियों की होने वाली है लिस्टिंग

● मुंबई / राज न्यूज नेटवर्क

सोमवार से शुरू हो रहे हफ्ते में आईपीओ मार्केट थोड़ा शांत रहने वाला है, क्योंकि किसी भी नए आईपीओ के खुलने की संभावना नहीं है। हालांकि, निवेशकों के लिए पूरी तरह से सन्नाटा नहीं होगा, क्योंकि इस दौरान कई कंपनियों की शेयर बाजार में एंट्री यानी लिस्टिंग होने वाली है। सबसे ज्यादा चर्चा कोल इंडिया की सब्सिडियरी सेंट्रल माइन प्लानिंग एंड डिजाइन इंस्टीट्यूट लिमिटेड की है, जिसकी लिस्टिंग सोमवार को होने वाली है। यह आईपीओ कुल 1.05 गुना सब्सक्राइब हुआ था और इसमें खासतौर पर बड़े निवेशकों की दिलचस्पी ज्यादा देखने को मिली, जबकि रिटेल निवेशकों का रिस्पॉन्स थोड़ा ठंडा रहा।

एनएसई पर 13 अप्रैल से कच्चे तेल की ट्रेडिंग होगी

सेबी से मंजूरी मिली, कैश में सेटलमेंट होगा

● नई दिल्ली / राज न्यूज नेटवर्क

नेशनल स्टॉक एक्सचेंज (एनएसई) अपने कमोडिटी डेरिवेटिव्स सेगमेंट का विस्तार करने जा रहा है। एनएसई 13 अप्रैल 2026 से डेटेड ब्रेंट क्रूड ऑयल यानी कच्चे तेल के फ्यूचर्स कॉन्ट्रैक्ट लॉन्च करेगा। इसके लिए एक्सचेंज को मार्केट रेगुलेटर सेबी से मंजूरी मिल गई है।

इस नए कॉन्ट्रैक्ट के आने से भारतीय ट्रेडर्स और निवेशकों को ग्लोबल ऑयल बेंचमार्क के साथ तालमेल बिठाने और रिस्क को मैनेज करने का एक नया जरिया मिलेगा। एनएसई के सर्कुलर के मुताबिक, इस नए कॉन्ट्रैक्ट को बीआरक्रूडऑइल सिंबल के तहत ट्रेड किया जाएगा। यह कॉन्ट्रैक्ट एसएंडपी ग्लोबल एनर्जी के डेटेड ब्रेंट असेसमेंट पर आधारित होगा। एक्सचेंज ने बताया कि दुनिया भर में कच्चे तेल की कीमतों के कैलकुलेशन के लिए ब्रेंट क्रूड को सबसे विश्वसनीय माना जाता है, इसलिए इसे प्लेटफॉर्म पर लाना मार्केट पार्टिसिपेंट्स के लिए फायदेमंद होगा। रात 11:55 बजे तक ट्रेडिंग की जा सकेगी। एनएसई ने इस कॉन्ट्रैक्ट के लिए ट्रेडिंग का समय काफी फ्लेक्सिबल रखा है, ताकि ग्लोबल मार्केट के उतार-चढ़ाव का फायदा उठाया जा सके। लिस्टिंग कॉन्ट्रैक्ट मंथली बेसिस पर लिस्ट किए जाएंगे।

1 अप्रैल से बढ़ेगा सिक्योरिटी ट्रांजैक्शन टैक्स

एफएंडओ ट्रेड के लिए 50 प्रतिशत कैश-मार्जिन नियम किया जाएगा लागू

● नई दिल्ली / राज न्यूज नेटवर्क

नया वित्त वर्ष शुरू होने में कुछ ही दिन का समय बाकी रह गया है। यह समय शेयर बाजार के लिए काफी अहम होता है, क्योंकि इस दौरान कई बड़े बदलाव लागू होते हैं, जिनका आम से खास निवेशक तक सभी पर प्रभाव पड़ता है।

बजट 2026 में वित्त मंत्री निर्मला सीतारमण ने फ्यूचर एंड ऑप्शन (एफएंडओ) पर सिक्योरिटी ट्रांजैक्शन टैक्स (एसटीटी) बढ़ाने का ऐलान किया था। यह बदलाव एक अप्रैल से लागू हो रहा है। नए वित्त वर्ष की शुरुआत से ट्रेडर्स को फ्यूचर्स कॉन्ट्रैक्ट्स पर 0.05 प्रतिशत एसटीटी का भुगतान करना होगा, जो कि मौजूदा समय में 0.02 प्रतिशत है। ऑप्शन (प्रीमियम) और ऑप्शन (एक्साइजड) पर एसटीटी को बढ़ाकर 0.15 प्रतिशत कर दिया है, जो कि पहले क्रमशः 0.1 प्रतिशत और 0.125 प्रतिशत था। इसके अलावा, एक अप्रैल से फ्यूचर एंड ऑप्शन में 50 प्रतिशत कैश-मार्जिन नियम लागू हो जाएगा। एक्सचेंज ने एफएंडओ सेगमेंट में सभी ट्रेडों के लिए आवश्यक कुल मार्जिन की जरूरत के नियमों में संशोधन किया है।

जियो फाइनेंशियल की बीमा कारोबार में उतरने की योजना

वर्ष 2026 में ही बीमा व्यवसाय शुरू किए जाने की उम्मीद

● मुंबई / राज न्यूज नेटवर्क

जियो फाइनेंशियल सर्विसेज (जेएफएस) इस साल साधारण बीमा और जीवन बीमा कारोबार क्षेत्र में उतरने की योजना बना रही है। कंपनी के शीर्ष अधिकारी ने यह जानकारी दी।

कंपनी की बिना गारंटी वाले ऋण और टिकाह उपभोक्ता सामान (जैसे टीवी, फ्रिज आदि) के ऋण बाजार में तत्काल उतरने की कोई योजना नहीं है। कंपनी के मुख्य कार्यकारी और प्रबंध निदेशक हितेश सेठिया ने कहा, ''हम 2026 में बीमा व्यवसाय शुरू करने की उम्मीद कर रहे हैं, बशर्ते कि सभी नियामकीय मंजूरियां मिल जाएं।''उन्होंने बताया कि जियो फाइनेंशियल सर्विसेज अपनी समान संयुक्त उद्यम साझेदार कंपनी आलियांज के साथ मिलकर साधारण और जीवन बीमा कारोबार क्षेत्र में काम करेगी। सेठिया ने कहा कि बीमा कारोबार शुरू करने के लिए कंपनी जरूरी कर्मचारियों की भर्ती और टीम तैयार करने पर काम कर रही है।

IN SYNC WITH DOHA WORK PROGRAMME

India Pushes Core Farm Issues, Standalone Outcomes at WTO

Says any new approach should be consistent with existing mandates, not dilute them

Our Bureau

Commerce and industry minister Piyush Goyal (R) with European Commissioner for trade and economic security, Maroš Šefčovič in Cameroon, on Saturday - ANI

New Delhi: India Sunday emphasised the mandated issues of Permanent Solution on Public Stockholding (PSH), Special Safeguard Mechanism (SSM) and cotton, and outcomes on broader long-term reforms, insisting on the need to preserve the development dimension of the Doha Work Programme.

In its declaration at the World Trade Organization (WTO) during its ongoing 14 Ministerial Conference in Cameroon, New Delhi said these issues be taken up "on a standalone basis and shall not be made contingent upon progress in other areas."

"Special and Differential Treatment for developing countries is preserved and strengthened...any possible new approach shall be consistent with existing mandates and not dilute or replace them," India said.

March 29 is the last day of the four-day MC14 and the ministerial was to be concluded at noon, which then got extended to 1.30 pm local time.

Affirming the importance of agriculture for food security, livelihood security, and rural development, particularly for developing and least-developed countries, New Delhi committed to continue negotiations in the Committee on Agriculture in Special Session on the basis of existing mandates, "with a view to achieving balanced and development-oriented outcomes".

It also proposed to establish a time-bound pathway to deliver outcomes on mandated issues no later than MC15, and address structural imbalances in domestic support, including elimination of Final Bound Aggregate Measurement of Support (FBTAMS) entitlements to create a level playing field.

WORK PLAN ON WTO REFORMS

India, Oman and South Africa Sunday proposed a post-MC14 Work Plan covering issues of decision-making, development and special and differential treatment (S&DT) and Level Playing Field issues at the World Trade Organization (WTO).

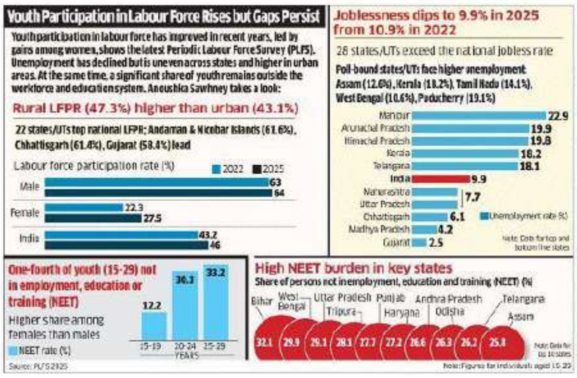
In the draft Yaounde Ministerial Declaration on WTO Reform, they proposed that consultations on dispute settlement reform, under the auspices of the Dispute Settlement Body (DSB), should continue following MC14 and should report to the General Council as per the aforementioned indicative timelines and checkpoints.

These timelines pertain to work resuming in April 2026, progress reports to the General Council to be provided in July and December 2026 and 2027, with senior officials participating as necessary.

"Ministers will conduct a midway review ahead of MC15. The first phase of post-MC14 work will include a stocktaking across identified areas to establish a shared factual baseline. The mid-term review will assess whether outputs are balanced across all areas and whether the process has been conducted in accordance with the principles set out above," the three countries said as the MC14 of the WTO is about to conclude.

They acknowledged that the WTO faces challenges that require necessary reform.

"While we hold differing views on the challenges and solutions, we commit to work urgently and in good faith following MC14 to advance reforms, recalling the progress and outcomes of MC12 and MC13," the said.



W Asia: CII Backs Govt Effort, Sets 12-pt Agenda

New Delhi: Industry body CII on Sunday commended the government for its "swift, coordinated and well-calibrated response" to the disruptions arising from the West Asia crisis, and laid out a 12-point agenda for India Inc to complement these efforts.

CII Director General Chandrajit Banerjee said while the policy response has mitigated immediate risks, the evolving situation requires continued coordination between the government and industry. "The policy approach has correctly focused on maintaining production continuity and supporting viable enterprises," Banerjee noted.

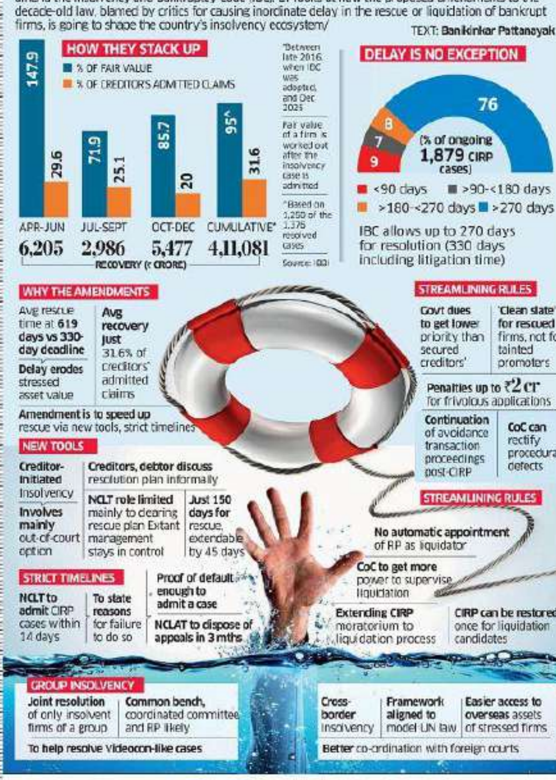
"The next phase requires industry to build on this foundation with practical and responsible actions," he said.

Banerjee emphasised that the government's response has been timely, measured and reassuring. It reflects a whole of government approach that has focused on keeping supply chains functional, supporting exporters, protecting households and maintaining macroeconomic stability. Industry deeply appreciates both the intent and the execution.

A Decade On, Ready To Fix Insolvency Delays

Finance and corporate affairs minister Nirmala Sitharaman has moved a bill in the Lok Sabha to amend the Insolvency and Bankruptcy Code (IBC). ET looks at how the proposed amendments to the decade-old law, blamed by critics for causing inordinate delay in the rescue or liquidation of bankrupt firms, is going to shape the country's insolvency ecosystem/

TEXT: Banikinkar Pattanayak



LAW MINISTRY TO VET, NOTIFICATION SOON

Rules Finalised, Rollout of Labour Codes Set for April Implementation

To enable social security for unorganised workers

Yogima Seth

New Delhi: The Centre has firmed up the rules under all four labour codes and could notify them shortly for implementation in April, officials said.

A senior government official told ET that the labour and employment ministry has finalised the rules and these will be notified soon after vetting by the law ministry. The four codes—the Code on Wages, the Code on Social Security, the Industrial Relations Code, and the Occupational Safety, Health and Working Conditions Code—have streamlined India's regulatory framework by consolidating 44 labour laws to 29 provisions. The government had notified the labour codes with effect from November 21, 2025, and had put out the draft rules across the 4 codes in public domain for consultation as mandated by law.

Views were received till January after which they were considered by the ministry to finalise the rules in the central sphere.

The rules, once notified, will pave the way for social security for unorganised workers, including gig and platform workers, mandatory annual health check-up for workers above 40 years, statutory minimum wages for all and unemployment benefits, etc.

The government will immediately set up a social security fund to extend comprehensive social security coverage to 100 million unorganised workers, including gig and platform workers, extending benefits such as health care, pension and provident fund. The enterprises, on the other hand, will get the benefit of single registration, single licence and single return, resulting in substantial reduction of compliance cost and disputes.

Govt to set up a social security fund to extend coverage to 400 million unorganised workers

Under the codes, the government has simplified the entire process of compliance while enhancing the accountability of employers to ensure effective implementation of the new framework.

Aviation Min Weighs Talking to States to Cut ATF Taxes

New Delhi: The civil aviation ministry is exploring multiple options to minimise the impact of the West Asia conflict on airlines, including engaging with state governments to cut taxes on jet fuel.

Indian airlines' operational costs are spiralling due to surging oil prices and airspace curbs in the wake of West Asia turmoil, involving the US, Israel and Iran, which began on February 28.